

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

1. **Shri Ashok Basu, Chairman**
2. **Shri K.N. Sinha, Member**
3. **Shri Bhanu Bhushan, Member**
4. **Shri A.H.Jung, Member**

**Petition No. 58/2005**

**In the matter of**

Grant of licence for inter-state trading in electricity to 21<sup>ST</sup> Century  
Infrastructure (India) Pvt. Ltd.

**And in the matter of**

21<sup>ST</sup> Century Infrastructure (India) Pvt. Ltd.      ....**Applicant**

**The following were present:**

None for the applicant

**ORDER  
(DATE OF HEARING 20.9.2005)**

The applicant, a company registered under the Companies Act, 1956 (1 of 1956) has made the present application under sub-section (1) of Section 15 of the Electricity Act, 2003 (36 of 2003) for grant of licence for inter-state trading in electricity in whole of India, except the State of Jammu & Kashmir for trading of 100 Million Units in a year.

2. The notice for hearing of the application was sent to the applicant by speed post on 24.8.2005. However, none has appeared.

3. For the foregoing reasons, the present application is dismissed in default and for non-prosecution.

**Sd/-**

**(A.H.JUNG)**  
**MEMBER**

**(BHANU BHUSHAN)**  
**MEMBER**

**(K.N.SINHA)**  
**MEMBER**

**(ASHOK BASU)**  
**CHAIRMAN**

**New Delhi, dated 20<sup>th</sup> September 2005**